

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30<sup>TH</sup> DAY OF APRIL, 2020/10TH VAISAKHA, 1942

W.P(C) TMP NO.232 OF 2020

PETITIONER:

1. POWER GRID CORPORATION OF INDIA LTD.,  
REPRESENTED BY G.AMBIKA DEVI,  
SR. GENERAL MANAGER,  
AGE 55 YEARS, W/O. N.P.VIJAYAKUMAR,  
RESIDING AT POWERGRID COLONY, 400 KV SUBSTATION,  
PALLIPPURAM POST, THIRUVANANTHAPURAM- 695316.

BY ADV. SRI MILLU DANDAPANI.

RESPONDENTS:

1. STATE OF KERALA REPRESENTED BY THE SECRETARY TO THE  
GOVERNMENT, DEPARTMENT OF REVENUE,  
GOVERNMENT SECREATARIAT, THIRUVANANTHAPURAM- 01.
2. ABDUL KARIM M., S/O MOHAMMED IBRAHIM, HA LAND, KUZHIYIL,  
PALLIPURAM VILLAGE, KANIYAPURAM POST,  
THIRUVANANTHAPURAM-6953 01.
3. THE SPECIAL THAHSILDAR,  
LAND ACQUISITION (GENERAL) DISTRICT COLLECTORATE,  
CIVIL STATION, THIRUVANANTHAPURAM-695043.
4. THE DISTRICT COLLECTOR,  
COLLECTORATE, CIVIL STATION,  
THIRUVANANTHAPURAM-695043.

R1 & 3-4 BY SRI.K.P.HARISH, GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 30.04.2020, THE  
COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**BECHU KURIAN THOMAS, J**

=====  
**WP(C) TMP NO. 232 OF 2020**

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**DATED THIS THE 30<sup>th</sup> DAY OF APRIL, 2020**

**ORDER**

It is submitted by the learned counsel for the petitioner that a similar matter has already been admitted as WP(c) No.161/2020 on 24.04.2020. In view of the said submission, I admit this case and direct the petitioner to take out notice through email, as well as registered post to the 2<sup>nd</sup> respondent. The learned Government Pleader takes notice on behalf of respondents No. 1, 3 and 4.

Post this WP(c) along with WP(c) No. 161/2020 after vacation.

**BECHU KURIAN THOMAS  
JUDGE**

Nsd

**APPENDIX**

**PETITIONERS EXTS:**

**EXHIBIT P1:TRUE COPY OF THE AWARD DATED 20.06.2018 PASSED  
BY THE 4<sup>TH</sup> RESPONDENT DISTRICT COLLECTOR.**